

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.11.2022 at 03.30 PM** THROUGH VIDEO CONFERENCING

**PRESENT: HON'BLE DR. DEEPTI MUKESH, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

IN THE MATTER OF : Vasavi Bala Resins Pvt Ltd –VS- Shriram SEPL
Composited Pvt Ltd

MAIN PETITION NUMBER : IBA/911/2019

(IA/MA) APPLICATION NUMBERS

MA/15(CHE)/2022

ORDER

The representing Counsel Ms.Albha Jain appeared on behalf of the Counsel on record Mr. K.Gauravkumar for the Applicant and Ld. Counsel Ms.Jayanthi Shah appeared for the Respondents / Liquidator through video conferencing mode.

This Application has been filed by the Applicant under Sec. 60(5) of IBC, 2016 for reimbursement of CIRP expenses.

The representing Counsel Ms. Albha Jain for the Applicant states that she wants to withdraw this Application as cause does not survive. Subsequently, the representing Counsel has written in the Chat Box that she wants to withdraw MA/15(CHE)/2022 and the request is taken on record.

Accordingly, **MA/15(CHE)/2022 in IBA/91/2019 is disposed off as the same is withdrawn by the Applicant.**

— Sb —
**(SAMEER KAKAR)
MEMBER (TECHNICAL)**

— Sb —
**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**